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Title: Mr. Speaker made an observation regarding business transacted during the week ending the 7th March, 2008

12.05 hrs.

MR. SPEAKER: Hon. Members, for your information, I want to briefly recapitulate the main items of business transacted by the House during the last week.

During Question Hour, out of the 60 starred questions listed, only 14 could be answered orally. The replies to the remaining starred questions along with the replies to 556 Unstarred Questions were laid on the Table.

As regards Legislative Business, two Bills were introduced during last week. The House discussed the Motion of Thanks on the President's Address for 12 hours and 33 minutes. The discussion was concluded with the reply of the Prime Minister and thereafter the Motion of Thanks was adopted.

...(Interruptions)

MR. SPEAKER: Silence please. The International Women's Day is over!

The Supplementary Demands for Grants (Railways) for 2007-08 and the Demands for Excess Grants (Railways) 2005-06, were presented before the House by the Minister of Railways on 5th March, 2008. Thereafter, the House had a combined discussion lasting for 3 hours and 54 mts. on a Statutory Resolution disapproving the Railways (Amendment) Ordinance, 2008, Railways (Amendment) Bill, 2008, General Discussion on the Budget (Railways) - 2008-09, Demands for Grants on Account (Railways) - 2008-09, Supplementary Demands for Grants (Railways) - 2007-08 and Demands for Excess Grants (Railways)-2005-06. The discussion remained inconclusive.

Five Statements were made by the Ministers on important subjects in the House.

During the last week, members raised as many as 47 matters of urgent public importance. Also, 39 matters were raised under Rule 377.

The Departmental-Related Standing Committees presented five Reports, during the last week.

The sitting of the House fixed for Friday, the 7th March, 2008 was cancelled as per majority decision taken in the Business Advisory Committee.

While we lost 1 hour and 7 minutes due to interruptions and adjournments last week, the House sat late for 4 hours and 16 minutes to compensate for the lost time.

While I convey my sincere thanks to the hon. Members for the help extended in the conduct of the proceedings, I further look forward to the continued cooperation in the smooth conduct of the proceedings.

MR. SPEAKER: Now, Mr. Acharia, if you want to raise that issue, first you have to satisfy me how can it be raised in Parliament?

...(Interruptions)

MR. SPEAKER: Just speak one by one. I have not asked you Mr. Dasgupta. First, you satisfy me that it can be raised in this House.

...(Interruptions)

MR. SPEAKER: I will hear you one by one. I cannot hear you together.

...(Interruptions)

MR. SPEAKER: That is why, I am asking him. If he cannot satisfy me, I will not allow him. Mr. Malhotra, you do not have any doubt about that.

SHRI BASU DEB ACHARIA (BANKURA): Sir, I will not repeat a single word.

MR. SPEAKER: You do not repeat but you satisfy me. I have not allowed any State matters to be raised. This is the law and order problem relating to the State concerned.

SHRI BASU DEB ACHARIA : Sir, this is not the State matter. Yesterday, almost all the political parties condemned the incident that had taken place in Delhi itself...(Interruptions)

MR. SPEAKER: It is a State matter. It does not arise here. Nothing will go on record.

*(Interruptions)**

MR. SPEAKER: I am not allowing this. Why are you saying this?

...(Interruptions)

MR. SPEAKER: I cannot allow this. It is a State matter.

...(Interruptions)

MR. SPEAKER: I have seen your notice. It relates to a State matter. I cannot allow you.

...(Interruptions)

* Not recorded

MR. SPEAKER: The House stands adjourned till 12.30 p.m.

12.10 hrs.

*The Lok Sabha then adjourned till thirty minutes past
Twelve of the Clock.*

12.30 hrs.

*The Lok Sabha re-assembled at thirty minutes past
Twelve of the Clock.*

(Mr. Speaker in the Chair)

...(Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): Sir, I have given a notice. When almost all the political parties condemned the issue...(Interruptions)

MR. SPEAKER: I have not allowed that.

...(Interruptions)

SHRI BASU DEB ACHARIA : Sir, I have given a notice...(Interruptions)

MR. SPEAKER: Shri P. Karunakaran, you may raise your matter.

...(Interruptions)

SHRI BASU DEB ACHARIA : Sir, a series of incidents have taken place...(Interruptions)

MR. SPEAKER: Nothing will go on record.

(Interruptions)*

MR. SPEAKER: Shri S K Kharventhan.

Shri Avinash Rai Khanna.